

Wireless Station at Cuttack

*401. **Shri Surendranath Dwivedy:** Will the Minister of Transport and Communications be pleased to state:

(a) whether Government have received representation from Orissa for opening a wireless station at Cuttack to overcome delay in traffic;

(b) whether it is a fact that a wireless station was located at Cuttack in 1956 and also during the last floods;

(c) why this was withdrawn; and

(d) in case of failure of communications due to natural calamities like floods, is there any alternative arrangement for communication of news from Orissa to the Centre?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No.

(b) Yes.

(c) It was uneconomical to run the wireless station.

(d) The Police Department has a wireless station at Cuttack. This station is normally licensed for handling law and order traffic but can be utilized by State Government to communicate with Delhi during emergencies, for urgent State purposes.

Fertilizers

*402. **Shri Tangamani:** Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 1060 on the 5th September, 1960 and state:

(a) whether the production of nitrogen fertilizer and phosphatic fertilizer for the current year has been up to the estimated production;

(b) how much of these fertilizers will be imported during the current year; and

(c) what is the allocation to the various States?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) No. There is a slight short-fall in the estimated production of nitrogenous fertilizers only.

(b) Nitrogenous—80,600 tons in terms of nitrogen. Phosphatic—140 tons in terms of P205.

(c) A statement of allocation so far made is laid on the Table of the Sabha. [See Appendix I, annexure No. 97].

Land Acquisition in Delhi

*403. { **Shri A. K. Gopalan:**
Shri Ram Krishan Gupta:

Will the Minister of Health be pleased to state:

(a) whether Government have decided to acquire 1808 acres of land in Delhi for planned development;

(b) if so, the details of the areas proposed to be acquired;

(c) whether any rules have been framed regarding payment of compensation for the land to be acquired; and

(d) if so, the details thereof?

The Minister of Health (Shri Karmarkar): (a) A preliminary notification under Section 4 of the Land Acquisition Act, 1894, has been issued.

(b) The details of the areas are given in the Delhi Administration Notification No. F.15(245)/60-LSG, dated the 10th November, 1960, published in the Delhi Administration Extraordinary Gazette on the 10th November, 1960.

(c) In case of final acquisition of the proposed land, compensation will be paid in accordance with the provisions of the Land Acquisition Act, 1894.

(d) Does not arise.